

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP 699/2017
OA 3349/2013**

Friday, this the 10th day of September, 2018

**Hon'ble Mr. K.N. Shrivastava, Member (A)
Hon'ble Mr. S.N. Terdal, Member(J)**

1. Sh. Dinesh
Aged 53 years
R/o Village Saba Pur Gujran
Delhi – 110094
Post : Beldar (Group – D)
2. Sh. Jagat Singh
Aged 51 years
R/o Village Kherli Hafeez Pur
Mandi Shyam Nagar
Dist. Gautam Budh Nagar, UP
Post : Beldar (Group-D)
3. Sh. Sanjay Suman
Aged 52 years
R/o 160, Main Raid Kardampuri
Shahdara, Delh – 110094
Post : Beldar (Group – D)
4. Sh. Satbir Singh
Aged 48 years
R/o Village Paloda PO Mohdin Pur, Ghaziabad, UP
Post : Beldar (Group – D)
5. Sh. Dharam Pal
Aged 53 years
R/o Village Nangla Badi, PO Nangla Badi, Baghpat, UP
Post : Beldar (Group – D)
6. Sh. Om Prakash
Aged 53 years
R/o C-329, Chajju Pur, Shahdara, Delhi – 110032.
Post : Beldar (Group – D)

7. Sh. Som Vir
 Aged 55 years
 R/o Village Palla, PO Dadri,
 Dist. Gautam Budh Nagar, UP
 Post : Beldar (Group-D)

8. Sh. Manvir Singh
 Aged 50 years
 R/o B-375, Kabir Nagar, Shahdara, Delhi
 Post: Beldar (Group – D)

9. Sh. Iqbal Singh
 Aged 61 years
 R/o D-24, West Jyoti Nagar, Shahdara, Delhi
 Post : Beldar (Group – D)

10. Sh. Surender Kumar Sharma
 Aged 53 years
 R/o A-334, Shiv Mandir Marg
 Village Chajju Pur, Shahdara, Delhi – 110032
 Post : Beldar (Group – D)

... Petitioners

(Mr. Kshitij Arora for Mr. Anuj Agarwal, Advocate)

Versus

Dr. Mohanjeet Singh
 The Commissioner
 East Delhi Municipal Corporation, 419,
 Patparganj Industrial Area
 Delhi – 110092.

(Mr. Manjeet Singh Reen, Advocate)

...Contemnor/Respondent

ORDER (ORAL)

Mr. K.N. Shrivastava :

This CP has been filed for alleged non compliance of the Tribunal's order dated 20.08.2016 passed in OA No. 3349/2013 in which the following observations were issued :

“22. In the light of the aforesaid reasons, the instant OA is accepted. The impugned order dated 13.07.2011 (Annexure A-1) is hereby set aside.

Needless to mention, in case any amount from the salary of any of the applicants is recovered, then MCD is directed to

adjust/refund the indicated amount to them. However, the parties are left to bear their own costs.”

2. The compliance affidavit has been filed on behalf of respondents on 17.05.2018, enclosing herewith an order dated 28.03.2018 (CP-1). We have perused the said order. The respondents have worked out the amounts recovered individually from these petitioners and which are required to be paid back to the petitioners in compliance of the Tribunal's order.

3. When this matter was taken up for consideration on 20.07.2018, it was noted that the respondents had failed to comply with the order of the Tribunal. However, an order dated 28.03.2018 for refund of the amount recovered from the petitioners had been issued by the respondents. Today, Sh. M.S. Reen, learned counsel for respondents has placed on record a copy of the refund cheques individually issued in favour of the petitioners, vis-à-vis the order dated 28.03.2018.

4. In view of it, we are satisfied the order of the Tribunal has been fully complied by the respondents. Accordingly, we order for closure of this CP. Notices issued stand discharged. The petitioners, however, shall have liberty to submit representations to the respondents for any residual issues, if they so wish.

Order **dasti.**

(S.N. Terdal)
Member (J)

/anjali/

(K.N. Shrivastava)
Member (A)